



Easy and Affordable Credit Access for Farmers

Over ₹10 lakh crore disbursed via Kisan Credit Cards to over 7.7 crore farmers



CHENAB BRIDGE IS CRUCIAL LINK FROM UDHAMPUR TO BARAMULLA

Opening key rail bridge in Kashmir, PM targets Pak

ARUN SHARMA
Katra, June 6

ACCUSING PAKISTAN OF attacking "insaaniyat and Kashmiriyat" by targeting tourists in Pahalgam last month, Prime Minister Narendra Modi said Friday that the intention of the attack was "to engineer communal clashes across the country and deprive people of Kashmir of their livelihood."

Modi was speaking after he flagged off two Vande Bharat trains between Katra and Srinagar and inaugurated the world's highest rail bridge over the Chenab as well as the country's first cable-stayed bridge over Anji Khad.

The 272-km Udhampur-Srinagar-Baramulla railway link (USBRL) project is designed to provide all-weather connectivity by eventually linking the Kashmir Valley with the rest of the country.

The event comes over a month after 26 people — mostly tourists but also a local — were killed in a terror attack in Pahalgam, Kashmir, on April 22.

It also comes on the eve of Eid. In his speech Friday, Modi



Prime Minister Narendra Modi during the inauguration of the world's highest railway bridge over the Chenab river, in Reasi district on Friday. This is the first rail link between the Kashmir Valley and the Jammu region

described tourism as an important mode of employment generation and connecting people and said that it was "unfortunate that our neighbouring country is not only opposed to humanity, harmony and tourism, but it is also against the livelihood of the poor."

"What happened in Pahalgam on April 22 is an example of it," he said. "Pakistan targeted tourism, which had been witnessing an upward trend with the arrival of a record number of tourists during the past 4-5 years. It attacked tourism to destroy the livelihood of the

poor in Jammu and Kashmir — including ponywalas, porters, guides, guesthouse and dhaba owners." Modi, who began his address in Dogri, also paid tribute to Syed Adil Hussain Shah, a pony ride operator who was among those killed in the attack, in his speech.

SUDARSHAN VENU, INCOMING CHAIRMAN, TVS MOTOR

Easing into the hot seat

QUIET, FOCUSED, AND DEEPLY RESERVED, VENU PREFERS TO LET HIS WORK —AND THE COMPANY'S PRODUCTS—DO THE TALKING

NARAYANAN V

AT AGE 36, SUDARSHAN Venu is set to become one of the youngest industrialists in India to be appointed as the chairman of a large and diversified industrial house. "Entrepreneurship runs in his veins, and he was always in a hurry to get into business," said a long-time observer of the TVS Group.

That's stating the obvious. For, he had the best teacher in town — his father Venu Srinivasan, the grand old statesman of Indian industry. In an interview to a television channel this week, Sudarshan acknowledged his father's deep influence on him. "While it's (TVS group's success) is a collective achievement, it's really the vision and values that my father had started TVS Motors with: a huge focus on quality, customer satisfaction, products and technology."

"The love for bikes started early," recalled an old-time observer. As a youngster, Sudarshan would ride around the house on a custom-built mini bike powered by a TVS Scooty engine — crafted especially for him by who else but his father.

Apart from the famous lineage, Sudarshan also equipped himself well. He joined TVS Motor in 2011 as vice-president after completing a master's in Technology Management at Warwick Manufacturing Group, part of the University of Warwick in the UK. Before that, he graduated with honours from the prestigious Jerome Fisher Program in Management & Technology at the University of Pennsylvania — completing the five-year dual-degree

course in just four years.

When Sudarshan joined the board as whole-time director in 2012, TVS Motor was a strong domestic player with a market share of around 13%. A decade later, the company commands close to 18% of the domestic two-wheeler market, while exports have surged nearly five-fold — from 270,000 units in FY12 to 1.25 million in FY25.

But it's not just his Ivy League pedigree or business acumen that shaped his understanding of the auto sector — Sudarshan is, at heart, a motorcycle enthusiast. "Take him to any quiet corner of the world and put him on a bike — he'll be in his element," said a former TVS Motor employee who worked closely with him. Over the years, he has ridden across four continents.

Even as a child, weekends often meant visiting the factory,

observing assembly lines, and spending time across departments. Growing up under the watchful eye of his father, he developed an early appreciation for engineering and operations. "He can talk about spare parts and supply chains as comfortably as he can about

cash flow and balance sheets," said another person who has worked with him.

While his rides took him around the globe, Sudarshan was equally clear that he wanted TVS Motor to be seen on the global map too. He has played a pivotal role in expanding the firm's international footprint — across Asia, Africa, Latin America, and Europe. Today, TVS operates four manufacturing units (three in India and one in

Indonesia), multiple distribution centres, and a presence in over 80 countries. International business contributes about 35% of the company's total revenue. "We don't see ourselves as just

an Indian company. We see ourselves as a global mobility player," he says often. That vision has translated into action. In 2020, TVS Motor acquired the UK-based Norton Motorcycles and has since set up a new manufacturing facility in the UK. "It's not just a business — this is a passion project for Sudarshan," said a person aware of the development.

The company plans to unveil Norton's 1,200-cc four-cylinder superbike at EICMA 2025, with plans to eventually bring some of these high-end machines to India.

Electrification and personal mobility are the other two pillars of Sudarshan's long-term focus. "At a time when most of the industry was hesitant, Sudarshan pushed to invest in EV capabilities," the former employee noted. That foresight is paying off.

TVS Motor, which sells the iQube electric scooter, retained its leadership in the EV segment for the second consecutive month in May 2025 — selling 24,562 units and capturing 24% market share, more than doubling its volume year-on-year. The firm has also acquired European e-bike brands EGO Movement and Swiss E-Mobility Group. Those who've worked with both father and son note a difference in style.

"Venu Srinivasan is erudite and a charmer — he can talk to you for hours without you blinking," one former colleague said. "Sudarshan, on the other hand, is more straightforward and to the point. He's not a storyteller."

Quiet, focused, and deeply reserved, Sudarshan lets his work — and sometimes his motorcycle — do the talking.



SHIVAN KUMAR PRASAD

Carney invites Modi to G7 summit



SHUBHAJIT ROY
New Delhi, June 6

IN A DIPLOMATIC outreach towards mending bilateral ties after a year-and-half of acrimony and hostility, Canadian Prime Minister Mark Carney Friday invited Prime Minister Narendra Modi to the G7 Summit on June 15-17.

Following a phone call from Carney, Modi, in a post on X, said, "Glad to receive a call from

Prime Minister Mark J. Carney of Canada. Congratulated him on his recent election victory and thanked him for the invitation to the G7 Summit in Kananaskis last this month."

"As vibrant democracies bound by deep people-to-people ties, India and Canada will work together with renewed vigour, guided by mutual respect and shared interests. Look forward to our meeting at the Summit," he said.

The invitation, less than 10 days before the Summit, is a major breakthrough after the chill in ties.

The two countries downgraded diplomatic ties after Justin Trudeau, the then Canadian prime minister, set off a political storm in 2023 when he alleged "potential" involvement of Indian government agents in the killing of a Canada-based Khalistan separatist, Hardeep Singh Nijjar.

TATA POWER
(Corporate Contracts Department)
Sahar Receiving Station, Near Hotel Leela, Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173188) CIN: L28920MH1919PLC000567

NOTICE INVITING EXPRESSION OF INTEREST

The Tata Power Company Limited hereby invites Expression of Interest from eligible parties for:

"Annual Maintenance Contract for 3 years for Median Landscaping at Mumbai Coastal Road (South), Mumbai, Maharashtra" (Tender ref: CC26PMR008)

For details of pre-qualification requirements, purchasing of tender document, bid security, etc., please visit Tender section of our website ([URL: https://www.tatapower.com/tenders-tenders-listing](https://www.tatapower.com/tenders-tenders-listing)). Eligible parties willing to participate may submit their expression of interest along with the tender fee on or before **16th June 2025**.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GLD SOFTWARE PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	GLD Software Private Limited
2. Date of Incorporation of Corporate Debtor	25/05/2022
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies - Mumbai
4. Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U72900MH2022FC383361
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Flat No.203, Nilgiri Neelkanth Vihar, Shashid Bhagat Kanwar, Ram Marg, Rajawad, I, Mumbai City, Mumbai, Maharashtra, India, 400077
6. Insolvency Commencement Date in respect of Corporate Debtor	05/06/2025
7. Estimated date of closure of Insolvency Resolution Process	02/12/2025
8. Name and Registration number of the Insolvency Professional acting as Interim Resolution Professional	G. Ramachandran Reg.No. - IBB/IPA-002/IP-N0167/2017-18/10437
9. Address and E-mail of the Interim Resolution Professional, as registered with the Board.	Address: F-10, Syndicate Residency, Dr. Thomas First Street, South Boag Road, T. Nagar, Chennai - 600017 Email: ramges@gmail.com
10. Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: Mr. G. Ramachandran (IRP) C/o - M/s Brahmamaya & Co., Ground Floor, DLF Plaza Tower, Qutub Enclave, Block B, Sector 26A, Gurgaon - 122 002 National Capital Region (NCR) Email : ip.gdpl@gmail.com
11. Last date for submission of claims	19/06/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	None as on date
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: https://ibbi.gov.in/home/downloads Kindly refer Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 for latest formats for Claim forms.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **GLD Software Private Limited** on **05/06/2025**. The creditors of **GLD Software Private Limited**, are hereby called upon to submit their claims with proof on or before **19/06/2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, if any, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and signature of Interim Resolution Professional: Sd/- G. Ramachandran
Date : 07/06/2025
Place : Chennai

PUBLIC NOTICE Force Motors Limited
Registered Office: Old Mumbai - Pune Hwy, Akurdi, Pune, Pimpri-Chinchwad, Maharashtra 411035, India

TO WHOMSOEVER IT MAY CONCERN

NOTICE is hereby given that the certificate[s] for the under mentioned securities of the Company has/have been lost/misplaced and the holder[s] of the said securities / applicant[s] has/have applied to the Company to issue duplicate certificate[s].

Name of Holder	Folio No.	No. of securities held	Security Certificate No.	Distinctive No. From	To
Karamshi Jethabhai Somaiya	K000220	40	2510	1355277	1357276
		665	110705-110719	11942153	11942817
		600	2102-2113	144466	145065
		640	73757-73769	8588606	8589245
		640	99299-99310	5071103	5071742

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate[s].

Any person who has any claim in respect of the said share certificate[s] should lodge such claim with the Company or its Registrar and Transfer Agents: MUFG Intime India Private Limited 247 Park, C-101, 1 Floor, L. B. S. Marg, Vikhroli (W) Mumbai - 400083. TEL: 8108116767 within 15 days of publication of this notice after which no claim will be entertained and The Company shall proceed to issue with the Duplicate Share Certificate[s].

Place: Mumbai
Dated : 07.06.2025

Name[s] of the holder[s] / Legal Claimant : Samir Shantilal Somaiya

BAID FINSERV LIMITED
Regd. Office: "Bad House" 11th Floor, 1, Tara Nagar, Ajmer Road, Jaipur-06 • Ph: 9214018855
E: baidfinance@baidgroup.in • W: www.baidfinserv.com • CIN: L65910RJ1991PLC006391

NOTICE (For the attention of equity shareholders of the Company)
Sub: Transfer of equity shares of the company to Investor Education and Protection Fund (IEPF)

Notice is hereby given that pursuant to the provisions of Section 124 (5) and (6) of the Companies Act, 2013 ("the Act") read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 (Rules) and amendments made thereto from time to time, the dividend which remained unclaimed for seven consecutive years or more will be transferred to the IEPF along with corresponding shares. Accordingly, the final dividend declared during the Financial Year 2017-18, which remained unclaimed for a period of seven consecutive years or more along with corresponding shares will become due to be transferred to IEPF on September 27, 2025. Therefore, individual communications have been sent by the Company at the latest available addresses of the concerned shareholders, requesting them to claim dividend amount which remained unclaimed/unclaimed for a period of seven consecutive years on or before September 08, 2025.

The details of such shareholders including their folio number or DP and Client ID and number of shares due for transfer are also available on the Investors section of the Company's website at <https://www.baidfinserv.com/iepf-details/>. The concerned shareholders are advised to make their claim for the unclaimed dividends in respect of the shares held by them by writing to the Company at cs@baidgroup.in or to the Company's Registrars & Share Transfer Agent, MCS Share Transfer Agent Limited, 179-180, DSIDC Shed, 3rd Floor, Okhla Industrial Area, Phase-1, New Delhi-110020, India, Phone No.: +91-11-41406149, Email: admin@mcsregistrars.com. In case shareholders wish to claim the shares/dividend after its transfer to IEPF, a separate application has to be made to the IEPF Authority, in form IEPF-5, as prescribed under IEPF Rules and the same is available along with all details at the IEPF website: www.iepf.gov.in.

In case the company does not receive any communication from concerned shareholders by September 08, 2025, the company shall, with a view to complying with the requirements set out in the IEPF Rules dematerialize and transfer the shares to the IEPF Authority by way of corporate action by the due date as per procedure stipulated in the IEPF Rules.

For Baid Finserv Limited Sd/-
Surbhi Rawat
Company Secretary & Compliance Officer
Membership No.-A49694

Place : Jaipur
Date : 06.06.2025

SALE NOTICE
LANCO VIDARBHA THERMAL POWER LIMITED (IN LIQUIDATION)
CIN: U40100TG2005PLC045445
Registered Office: Plot No. 4, Software Units Layout, Hitec City, Madhapur, Hyderabad-500081, Telangana

E-AUCTION SALE NOTICE UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016

Notice is hereby given to the public in general under Insolvency and Bankruptcy Code, 2016, and the regulations made thereunder that the assets of M/s Lanco Vidarbha Thermal Power Limited (in Liquidation) ("Corporate Debtor") is being proposed to be sold collectively / on parcel basis under Regulation 32 (a) to (d) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS", "NO COMPLAINT BASIS" AND "WITHOUT REFUND BASIS" through e-auction platform. The said proposition for disposition is without any kind of warranties and indemnities.

The bidding of the assets stated in the below table shall take place through online e-auction service provider, M/s PSB Alliance Private Limited via website <https://ibbi.baanknet.com> or <https://www.ebkraj.in>

Sl. No.	Description of Assets	Reserve Price (IN INR)	EMD (IN INR)
1.	Lot 5: GRP Pipes 1100 mm Diameter	7,21,700/- Plus 18% GST	72,200/-
2.	Lot 7: 765 KV Switchyard Material	52,48,800/- Plus 18% GST	5,24,900/-
3.	Lot 13: Sheds and Racks	38,93,600/- Plus 18% GST	3,89,400/-

E-AUCTION PROCESS FOR SCRAP/MATERIALS (31st E-Auction)

Sl. No.	Description of Assets	Reserve Price (IN INR)	EMD (IN INR)
1.	Following group / lot of assets available for sale in e-auction near Wardha, Maharashtra.	7,21,700/- Plus 18% GST	72,200/-
2.	Lot No. 9: Land of Plant near Wardha	195,34,00,000/- Plus applicable stamp duty and Taxes	15 crores
3.	Lot No. 14: Land at Tuljoni	50,000/- Plus applicable stamp duty and Taxes	5,000/-

Near Wardha, Maharashtra. Please note access to NCLT Orders, NCLAT petition, District Collector letter etc will be provided on the e-auction portal. In case any further clarifications are required, contact the Liquidator at liquidator@sumedhamanagement.com.

With respect to Lot No. 9, this is to inform that as approved by SCC, the Successful Bidder shall pay the balance sale consideration (plus any applicable GST) taxes, stamp duty, registration fees, duties, etc. if any, on 100% of the bid sum) within 120 (One Hundred and Twenty) days of the date of E-Auction. However, if the payments are made after 30 (Thirty) days of the date of E-Auction, it shall attract interest at the rate of 12% p.a.

Kindly take note that the interested applicants' prospective bidders shall submit an undertaking that they do not suffer from any ineligibility under section 29A of the Code to the extent applicable and in case they are found ineligible at any stage, the earnest money deposited shall be forfeited.

Interested applicants may refer to complete 31st / 32nd E-Auction Process Information Document containing details with respect to e-auction Bid Application Form, Declaration and Undertakings, Other Forms, Terms and Conditions with respect to the sale of assets and its online auction sale available on the e-auction platform <https://ibbi.baanknet.com> or <https://www.ebkraj.in> and also on the website of the Corporate Debtor at <http://www.lancovidarbha.com>. The Liquidator has the right to accept or reject or cancel any bid or extend or modify any terms of the E-Auction at any time without assigning any reason. For any query regarding e-auction bidding, Contact: PSB Alliance Private Limited (Help Desk at +91-8291220220, E-mail: support.ebkraj@psballiance.com) and for asset/sale related issues please contact Mr. Vijay Kumar Garg, Liquidator at +91-9611938833 or e-mail at liquidation@sumedhamanagement.com or contact Ms. Sukhjit Kaur at Mob: +91-9038685318.

Sd/-
Vijay Kumar Garg
Liquidator
In the matter of Lanco Vidarbha Thermal Power Limited
Reg. No. IBB/IPA-002/IP-N00359/2017-18/11060
Date: 07.06.2025
Place: New Delhi
AFV Valid till 02nd October, 2024

Res. Address: Flat No. 1402, Tower A, GFL Eden Heights, Sector 7B, Daburpur Road, Gurgaon - 122101, Haryana.
Project Specific Address for Correspondence: C/o Sumedha Management Solutions Private Limited, 422, 4th Floor, Ansal Chamber-II, Bhihaji Gans Place, New Delhi-110066 Contact Number: 011-4165-4481/85
Reg. Email Id: gargvijay1704@gmail.com Email Id (Process specific): liquidator@sumedhamanagement.com
Mobile No. +91 9611938833

PUBLIC NOTICE TO WHOMSOEVER IT MAY CONCERN

This is to inform you the General Public that following share certificate of Hindustan Composites Limited having its Registered Office at Peninsula Business Park, 'A' Tower, 8th Floor, Senapati Bapat Marg, Lower Parel, Mumbai - 400013 registered in the name of the following Shareholder/s have been lost by them.

Sr. No.	Name of the Shareholder(s)	Folio No.	Certificate No.(s)	Distinctive Number(s)	No. of Shares
1.	Champa Utamsingh	U00054	14299 6858	10168837 - 10169396 645673 - 646792	560 1120

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer Agents Link Intime India Private Limited C 101, 247 Park, 1st Floor, L.B.S. Marg, Vikhroli (West), Mumbai-400083. TEL: +91 810 811 6767 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate[s].

Date: 07.06.2025
Name of Legal Claimant: Champa Utamsingh

FORM NO.CAA. 2
[Pursuant to Section 230(3) and rule 6 and 7]]

Company Petition No CA(CAA)/37(CHE)2024 of 2024 Applicant(s)
Notice and Advertisement of notice of the meeting of members
IN THE MATTER OF SECTION 230 READ WITH SECTION 232 OF THE COMPANIES ACT, 2013

AND
IN THE MATTER OF SCHEME OF ARRANGEMENT BETWEEN

M/S. SARAF ENTERPRISES INDIA PRIVATE LIMITED (TRANSFEROR COMPANY) WITH
M/S. SARAF TRADING CORPORATION (INTERNATIONAL) PRIVATE LIMITED (TRANSFeree COMPANY)
AND
THEIR RESPECTIVE MEMBERS & CREDITORS

Notice is hereby given that by an order dated the 28th May, 2025 the Chennai Bench of the Hon'ble National Company Law Tribunal has directed a meeting to be held of equity shareholders of the **SARAF ENTERPRISES INDIA PRIVATE LIMITED** company for the purpose of considering, and if thought fit, approving with or without modification, the arrangement proposed to be made between the **SARAF TRADING CORPORATION (INTERNATIONAL) PRIVATE LIMITED** and Members of the company aforesaid. In pursuance of the said order and as directed therein further notice is hereby given that a meeting of Members of the said company will be held at 168/1A Saraf House vanningagar Vellankinar Pirivu Mettupalayam Road, Coimbatore, Tamil Nadu, India, 641029 on Monday 7th day of July 2025 at 10 o'clock in the morning by way of Video Conferencing/other audio video visual means in accordance with provisions of Companies Act, 2013. Further as per the order of the NCLT, the Applicant Company shall be convening the meeting through Video Conferencing/Other Audio-Visual Means ("VC"/"OAVM") ("Meeting") following the operating procedures which are provided in the private notices circulated along with the explanatory statement as required under Sections 230(3), 232 (1) and (2) and 102 of the Act read with Rule 6 of Companies (Compromises, Arrangements and Amalgamations) Rules, 2016, and the annexures to the explanatory statement which includes the Scheme to the shareholders of the company. The Equity Shareholders of the Transferor Company are requested to attend and vote at the meeting during the business hours and shall provide the facility of participating in the said meeting by way of Video Conferencing/Other Audio-Visual Means. The Equity shareholders of M/s Saraf Enterprises India Private Limited are requested to attend the meeting.

Copies of the said Scheme of Arrangement, and of the statement under section 230 can be obtained free of charge at the registered office of the company. The Hon'ble Tribunal has appointed Mr. G.S. Sudhir as chairperson and Mr. S. Salai Geethan as the Scrutinizer of the said meeting. The above-mentioned arrangement, if approved by the meeting, will be subject to the subsequent approval of the Hon'ble National Company Law Tribunal, Chennai Bench.

Dated this 04th day of June 2025
Ambarish Ulhas Saraf
Director
DIN: 00515034

पुणेकरांचे पवित्रांचे प्रवेस

पुणेकरांचे पवित्रांचे प्रवेस... पुणे शहरात पवित्रांचे प्रवेस...

काठोर प्रतिकार, अस्वच्छ विचार

काठोर प्रतिकार, अस्वच्छ विचार... काठोर प्रतिकार...

कर्नल अश्वय पटवर्धन (नि.)

कर्नल अश्वय पटवर्धन (नि.)... कर्नल अश्वय पटवर्धन...

अस्वच्छता आणखी वाढवा

अस्वच्छता आणखी वाढवा... अस्वच्छता आणखी वाढवा...

पुणे शहरातील पवित्रांचे प्रवेस

पुणे शहरातील पवित्रांचे प्रवेस... पुणे शहरातील पवित्रांचे प्रवेस...

पुणेकरांचे पवित्रांचे प्रवेस... पुणेकरांचे पवित्रांचे प्रवेस...

रणगिणी रणांगणात...

रणगिणी रणांगणात... रणगिणी रणांगणात...



Caption for the group photo of people in uniform.

नैनिताल बलात्कार प्रकरणात... नैनिताल बलात्कार प्रकरणात...

ठाण्यात ६ महिन्यांत पुन्हा टोंग दहून सुरु होणार... ठाण्यात ६ महिन्यांत पुन्हा टोंग दहून सुरु होणार...

सायन-पनवेल मार्गावरील वाशी खाडी पूल वाहतुकीसाठी खुला

सायन-पनवेल मार्गावरील वाशी खाडी पूल वाहतुकीसाठी खुला... सायन-पनवेल मार्गावरील वाशी खाडी पूल...



सायन-पनवेल मार्गावरील वाशी खाडी पूल वाहतुकीसाठी खुला... सायन-पनवेल मार्गावरील वाशी खाडी पूल...

शिंदे गटात गेलेल्या शिंगाडेची पाच महिन्यात घरवापसी

शिंदे गटात गेलेल्या शिंगाडेची पाच महिन्यात घरवापसी... शिंदे गटात गेलेल्या शिंगाडेची पाच महिन्यात घरवापसी...

शिंदेच्या पायलटचा विमान उडवण्यास तक्रार

शिंदेच्या पायलटचा विमान उडवण्यास तक्रार... शिंदेच्या पायलटचा विमान उडवण्यास तक्रार...

तेरे टाऊनशिप कोका कोकॉनेटचा अंदाज

तेरे टाऊनशिप कोका कोकॉनेटचा अंदाज... तेरे टाऊनशिप कोका कोकॉनेटचा अंदाज...

नाशिक महाजनरपचालिका, नाशिक

नाशिक महाजनरपचालिका, नाशिक... नाशिक महाजनरपचालिका, नाशिक...

नैनिताल बलात्कार प्रकरणात पीडितेच्या शेजाऱ्याने जबाब बदलला

नैनिताल बलात्कार प्रकरणात पीडितेच्या शेजाऱ्याने जबाब बदलला... नैनिताल बलात्कार प्रकरणात पीडितेच्या शेजाऱ्याने जबाब बदलला...

ठाण्यात ६ महिन्यांत पुन्हा टोंग दहून सुरु होणार

ठाण्यात ६ महिन्यांत पुन्हा टोंग दहून सुरु होणार... ठाण्यात ६ महिन्यांत पुन्हा टोंग दहून सुरु होणार...

Advertisement for MAHA VITARAN E-TENDER NOTICE, including details about tenders and contact information.

Advertisement for वाडा नगरपंचायत (Vada Municipal Corporation), including contact details and services.

Table with 2 columns: 'वार्ताकार्ड' and 'वार्ताकार्ड', containing various news items and their details.

Table with 2 columns: 'वार्ताकार्ड' and 'वार्ताकार्ड', containing various news items and their details.

Advertisement for मुंबई गृहनिर्माण व क्षेत्रविकास मंडळ (Mumbai Housing and Regional Development Authority), including details about housing projects and contact information.